

prises has since enquired into the matter and submitted its report;

(b) if so, the details thereof and the action taken thereon; and

(c) if not, the steps taken to get the enquiry expedited?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) No, Sir.

(b) Does not arise.

(c) The Department of Public Enterprises has been requested to expedite the completion of the work.

SSI Units of Delhi

5480. SHRI RAM SHARAN YADAV:
SHRI KESRI LAL:

Will the PRIME MINISTER be pleased to state:

(a) the details of the Small Scale Industries units in Delhi suspended and de-registered by the Directorate of Industries, Delhi during each of the last three years along with the reasons therefor;

(b) the details of the permanent registrations granted to the SSI Units of Delhi by the Directorate of Industries, Delhi during the above period;

(c) the reasons for negligible permanent registration and bulk de-registration/suspension of SSI Units, in Delhi during the above period and the action proposed to be taken by the Union Government in this regard;

(d) whether such suspension/de-registration of these units has caused unemployment to thousands of people; and

(e) if so, the reaction of the Government thereto and the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P.J. KURIEN): (a) Year-wise break-up of SSI units which have been suspended/deregistered during the last three years 1989-90, 1990-91 and 1991-92 are as under:-

<i>Year</i>	<i>No. of units suspended/ deregistered.</i>
1989-90	60
1990-91	114
1991-92	166
Total	340

Reasons for suspension/deregistration are as under:-

(i) When the unit violate the terms & conditions of registration; (or)

(ii) When the unit becomes non-fulesonal; (or)

(iii) When the unit manufactures "end product" for which it has not obtained prior permission; (or)

(iv) When there is change in the constitution/ownership pattern without prior permission; (or)

(v) When the unit adds machinery and crosses the limit prescribed for the small scale sector; (or)

(vi) When the unit fails to submit six monthly production returns; (or)

(vii) When anything adverse comes to the notice like suppression/misrepresentation of facts at the time of registration.

(b) The permanent registration given by the Office of the Commissioner of Industries during these three years are as under:-

1989-90	1963
1990-91	938
1991-92	587
Total	2588

(c) SSI registration is purely voluntary and hence there is no legal compulsion for a small scale unit to register itself with the Office of the Commissioner of Industries. Further, many units are not able to meet the locational parameters as set out in the current Master Plan and hence do not qualify for registration.

(d) Since registration of these industries is voluntary, denial of registration does not lead to closure of any industrial unit.

(e) Does not arise.

Wage Revision of Cement Workers

5481. DR. P.R. GANGWAR: will the Minister of LABOUR be pleased to state:

(a) whether a high level meeting was held recently in Madras between cement manufacturers and the representatives of employees to finalise the wage revision of cement workers;

(b) if so, the details of the discussions held; and

(c) the reaction of the Union Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGHGHATOWAR): (a) Yes, Sir. Bipartite Negotiations were held between the representatives of the major Federations of employees and the Cement Manufacturers' Association;

(b) and (c). At the intervention of the Chief Labour Commissioner, Government of India, a settlement has been arrived at on 31st July, 1992.

Effect of Power Disruption in Production of Coal

5482. SHRI RABI RAY: Will the Minister of COAL be pleased to state:

(a) whether frequent disruptions in power supply have affected the production of coal in the recent months;

(b) if so, the details thereof; and

(c) the steps taken by Government to remedy the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) and (b). Yes, Sir. The loss of coal production in Coal India Limited during the Year 1991-92 due to power constraints is reported to be 31.30 lakh tonnes.

(c) Power supplies to coal mines is being monitored closely. All efforts are being made to ensure uninterrupted supplies of power to coal mines in order to avoid production loss. Coal India Limited have also been advised to set up small captive power plants at identified locations.